

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.70128 of 2019

(Arising out of Order-in-Appeal No.302/ST/Alld/2018 dated 20/07/2018
passed by Commissioner (Appeals) Central Excise & Service Tax, Allahabad)

M/s K M House And Restaurant,

.....Appellant

(Thandi Sadak, Farukhabad)

VERSUS

Commissioner of Central Excise &

CGST, Allahabad

....Respondent

(38, MG Marg, Civil Lines, Allahabad)

APPEARANCE:

A letter on record, for the Appellant

Shri Santosh Kumar, Authorised Representative for the Respondent

CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.70203/2024

DATE OF HEARING & DECISION : 29 April, 2024

P.K. CHOUDHARY:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

**(P.K. CHOUDHARY)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**